

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 328/99.

Thursday this the 18th day of March, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. K.N. Premachandran Pillai,
Senior Audit Officer(Commercial)
Office of the Accountant General,
(Audit) Kerala, Thiruvananthapuram.
2. T. Vijayakrishnan,
Senior Audit Officer (Commercial)
Office of the Accountant General,
(Audit), Kerala, Thiruvananthapuram.
3. K.G. Unnikrishnan, Senior Audit
Officer (Commerical), Office of
the Accountant General (Audit),
Kerala, Thiruvananthapuram. .. Applicants

(By Advocate Shri O.V. Radhakrishnan)

Vs.

1. Principal Director (Commercial)
Office of the Comptroller and
Auditor General of India,
New Delhi-110 002.
2. Accountant General (Audit),
Kerala, Thiruvananthapuram - 39. .. Respondents

(By Advocate Shri K. Kesavankutty, ACGSC)

The application having been heard on 18th March 1999,
the Tribunal on the same day delivered the following:

O R D E R

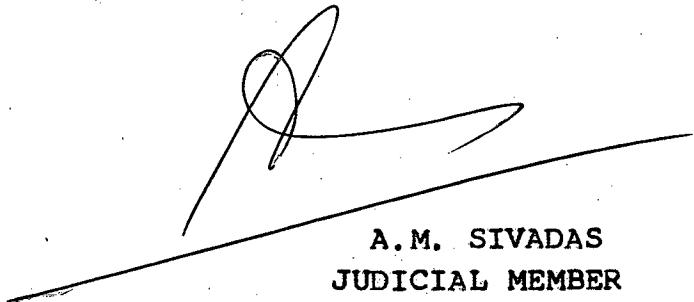
The applicants, three in number seek to quash A-3 and A-4 to the extent those relate to them, to declare that they are not liable to be transferred out of their parent station in the light of A-1 transfer policy and to direct the respondents not to enforce A-3 as modified by A-4 in respect of the applicants.

2. When the Original Application was taken up, the learned counsel appearing for the applicants submitted that it is suffice to direct the first respondent to consider and pass appropriate orders on A-5, A-6 and A-7 representations submitted by the applicants in the light of A-1, within a reasonable period and to keep in abeyance A-3 and A-4 to the extent to those relate to the applicants till one week after

the disposal of A-5 to A-7 representations.

3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. In the light of this submission made by the counsel on both sides, I am not entering into the merits of the O.A.
5. Accordingly, the first respondent is directed to consider A-5, A-6 and A-7 representations and pass speaking orders in the light of A-1 and other rules, instructions and circulars in force on the subject as expeditiously as possible.
6. A-3 and A-4 orders shall be kept in abeyance to the extent those relate to the applicants till one week after the disposal of A-5 to A-7 representations.
7. Learned counsel appearing for the respondents undertakes to furnish a copy of this order alongwith a copy of the Original Application to the respondents forthwith.
8. Original Application is disposed of as above.
No costs.

Dated this the 18th March, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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Annexures referred to in the order.

1. Annexure A1 : Photo copy of the letter No.4.CA2/110-91 dated 3.1.97 of the 1st respondent.
2. Annexure A3 : Photo copy of the Sectional Office order No. CA-1/Admn.I/18 dated 26.2.99 of the first respondent with covering letter Note No.Au/Admn.II/7-26/Sr.AOs(C)/ dated 5.3.99 of the 2nd respondent.
3. Annexure A4 : True copy of the Corrigendum No.212/CA-1/ 140-97 dated 4.3.99 of the 1st respondent.
4. Annexure A5 : True copy of the representation dated 4.3.99 of the 1st applicant to the 1st respondent.
5. Annexure A6 : True copy of the representation dated 4.3.99 of the 2nd applicant to the 1st respondent.
6. Annexure A7 : True copy of the representation dated 4.3.99 of the 3rd applicant to the 1st respondent.